



ARMY INSTITUTE OF LAW MOHALI



16th Edition **C**HECKMATE

NATIONAL MOOT COURT COMPETITION

15-17 October 2026

SCHEDULE

22nd AUGUST 2026
(Saturday)

Release of Proposition

10th SEPTEMBER 2026
(Thursday)

Deadline for Provisional Registration

14th SEPTEMBER 2026
(Monday)

Deadline for Final Registration Form along with
Submission of Fee for Memorial Round

14th SEPTEMBER 2026
(Monday)

Deadline for Seeking Clarifications

16th SEPTEMBER 2026
(Wednesday)

Release of Clarifications

23rd SEPTEMBER 2026
(Wednesday)

Deadline for Submission of Soft Copies of
Memorials

29th SEPTEMBER 2026
(Tuesday)

Declaration of the Result of the Memorial Round

05th OCTOBER 2026
(Monday)

Deadline for Submission of Fee for Oral Rounds

SCHEDULE FOR ORAL ROUNDS

(TOP 16 TEAMS THAT QUALIFIED FOR ORAL ROUNDS)

15th OCTOBER 2026
(Thursday)

Reporting at AIL Campus & Registration for Oral
Rounds

16th OCTOBER 2026
(Friday)

Octa-Final, Quarter-Final Rounds and Semi-Final
Round

17th OCTOBER 2026
(Saturday)

Final Round

RULES

The **16th Checkmate 2026** - Army Institute of Law National Moot Court Competition will be held from **15th to 17th October, 2026**.

I. TEAM PRE-REQUISITES:

a) Only one team from each participating college shall be registered for the competition. Each team shall comprise either **three** members (two Speakers and one Researcher) or **two** members (two Speakers) only.

Note: *No faculty member or coach or designated observer or fourth member is allowed to accompany the team, and neither of them will be allowed to join the teams during oral rounds.*

b) The language for the competition shall be **English** only.

c) Participation is restricted to bona fide law students either enrolled in the 3-year law course or the 5-year integrated law course.

d) The rounds shall comprise the following:

- a. Memorial Rounds (Memorial-based selection)
- b. Octa/Quarter/Semi and Final Rounds (Offline Rounds)

Note: Scouting is strictly prohibited. Scouting by any of the team members shall result in disqualification of teams.

II. REGISTRATION:

a) The deadline for provisional registration is **10th September, 2026**. Teams should send an email to ail.checkmate2026@gmail.com for the same.

b) A maximum of **32 teams** will be registered to participate in the competition on a *first-come, first-served* basis.

c) The registration fee for memorial-based selection is **Rs 2000**, which shall be non-refundable for each participating team, deadline for depositing the fee being **14th September, 2026**. The fee for Memorial round to be submitted through online transaction by clicking on the following link: <https://onlinesbi.sbi.bank.in/sbicollect/icollecthome.htm?corpID=593474>.

d) The scanned copy of the receipt of payment along with the duly filled registration form (attached with the brochure) should be sent via e-mail to ail.checkmate2026@gmail.com with the following details of payment of the registration fee:

- a. College Name
- b. Transaction ID
- c. Bank Name
- d. Date of payment

- e) After the Memorial Round, the **top SIXTEEN teams** will qualify for oral rounds.
- f) The fee for oral rounds to be held at AIL Mohali is Rs **5000/- without accommodation** and is **non-refundable**.
- g) The deadline for the payment of fee for oral rounds is **5th October, 2026, by 1500 Hours**, via the link:
<https://onlinesbi.sbi.bank.in/sbicollect/icollecthome.htm?corpID=593474>

Note: **Only information regarding accommodation will be provided by the organisers, and the teams will have to make their own arrangements for stay/transportation during the competition.*

- h) Changes to participant names will only be allowed in exceptional circumstances, subject to the sole discretion of the organisers. Such changes must be communicated at least one week prior to the event and must be supported by valid proof from the participating college.

III. DRESS CODE:

The dress code for the oral rounds shall be advocates' attire, i.e., a black and white combination, including a blazer, tie, and black shoes.

IV. MEMORIALS:

The following requirements for memorials must be strictly followed. Non-conformities, which will lead to penalty points.

- a) Each team must prepare memorials from both sides, i.e. Prosecution and Defence.
- b) Once the memorials have been submitted, no revision, supplements, or additions will be allowed. If done, the team may be disqualified.
- c) Each team must send its memorial via e-mail to **ail.checkmate2026@gmail.com** by **23rd September, 2026 (2359 Hours)**. The penalty for late submissions will be deduction of **1 mark per day** per team per side, up to a maximum of 2 days. After two days **no submissions** will be allowed.
- d) **Three** sets of hard copies from both sides are required to be submitted for oral rounds by the selected **16 teams** at the time of registration for oral rounds on **15th October 2026**, at the registration desk. There is no requirement to send the memorial by post.
- e) The cover page of the memorials for the Prosecution shall be in **BLUE** and the Defence shall be in **RED**.

f) The written memorials shall conform to the standards mentioned below:

1. Written submissions shall be on white **A4-sized paper**.
2. The font and size of the text used in all parts of the written submissions (except the cover page) shall be in **Times New Roman, font size: 12**, and footnotes shall be in **Times New Roman, font size: 10**.
3. The text in all parts of each written submission shall have **1.5-line spacing** except the footnotes and headings, which shall be single-spaced.
4. Memorials must have a **one-inch margin** on all sides of each page.
5. The teams shall follow the **22nd Edition (May 2025)** of the **Bluebook** citation style.
6. The Written Submission /Memorial should not exceed the maximum limit of **35 pages (excluding the cover page and table of contents)**. The Pleadings (Arguments Advanced) shall not exceed **20 pages**.

g) The memorials must contain:

1. Cover Page
2. Table of Contents
3. Index of Authorities
4. Statement of Jurisdiction
5. Statement of Facts
6. Statement of Issues
7. Summary of Arguments
8. Arguments Advanced
9. Prayer
10. Appendix (Optional)
11. Exhibits (Optional)

h) The cover page of the memorials must state the following:

1. The Case Title
2. Identity of brief as Prosecution or Defence

i) Marking criteria for Memorials:

1. Knowledge of facts and law (20)
2. Articulate analysis, grammar and style (30)
3. Extent of research and citation of sources (30)
4. Clarity and organisation (20)

V. ROUNDS OF THE COMPETITION:

(1) MEMORIAL ROUND

- a) Participants will be judged based on the memorials submitted for both sides- Prosecution and Defence. The memorials are to be sent to email address [**ail.checkmate2026@gmail.com**](mailto:ail.checkmate2026@gmail.com).
- b) The result of the memorial round will be declared on **29th September, 2026**. Selection for the Octa-Final rounds will be based on the score of the memorial rounds, and **top SIXTEEN** teams will qualify for further rounds.

(2) OCTA FINAL ROUNDS

- a) The Octa-Final Rounds will take place on **16th October, 2026**, and shall be conducted in physical mode.
- b) The Octa-Final round of competition will consist of **30 minutes** for oral pleadings, subject to a minimum of **12 minutes** per speaker.
- c) The said 30 minutes also include a maximum of **3 minutes** for the rebuttals.
- d) At the beginning of the round, the teams shall specify the time distribution for each speaker and rebuttal to the court clerk. The rebuttal round proceeding shall be initiated once the court clerk informs the team about the commencement of the time limit.
- e) These rounds will be based on marks, and the **top EIGHT teams** will qualify for the Quarter-Finals.

(3) QUARTER-FINAL ROUNDS

- a) The Quarter-Final rounds will be conducted on **16th October, 2026.**
- b) The quarter-final round of competition will consist of **30 minutes** for oral pleadings, subject to a minimum of **12 minutes** per speaker.
- c) The said 30 minutes also include a maximum of **3 minutes** for the rebuttals.
- d) At the beginning of the round, the teams shall specify the time distribution for each speaker and rebuttal to the court clerks.
- e) The rebuttal round proceeding shall be initiated once the court clerks inform the team about the commencement of the time limit.
- f) The Quarter-Final rounds will be based on marks, and **top FOUR teams** will qualify for the Semi-Final round.

(4) SEMI-FINAL ROUNDS

- a) The Semi-Final round will be conducted on **16th October, 2026.**
- b) The Semi-Final round will be a **knockout round.**
- c) For the Semi-Final round, each team shall get a total time of **40 minutes** to argue, subject to a minimum of **15 minutes** per speaker.
- d) The said 40 minutes also include a maximum of **4 minutes** for the rebuttals.

(5) FINAL ROUND

- a) The Final Round will be conducted on **17th October, 2026.**
- b) Each team shall get a total time of **45 minutes** to argue, subject to a minimum of **18 minutes** per speaker.
- c) The said 45 minutes also include a maximum of **4 minutes** for the rebuttals.

(6) MARKING CRITERIA FOR ORAL ROUNDS:

- a) Knowledge of the law and its application to facts **(45)**
- b) The research content of arguments and ability to answer questions **(35)**
- c) Mannerism, reverence to the Court, and time management **(20)**

AWARDS

Worth Rs.1,32,000/-

Winners	Rs. 45,000 and certificate
Runners-Up	Rs. 36,000 and certificate
Third Semi-Finalists	Rs. 9,000 and certificate
Fourth Semi-Finalists	Rs. 6,000 and certificate
Best Memorial	Rs. 18,000 and certificate
Best Speaker	Rs. 10,000 and certificate
2nd Best Speaker	Rs. 8,000 and certificate

All participants shall receive **certificates of participation at the end of the competition.*

VI. ANONYMITY:

- a) The identity of the institution or the members of the team shall not be revealed anywhere in the memorial. Violation of this provision shall result in disqualification of the team. The decision of the organisers will be final.
- b) Student Counsel may introduce himself/herself to the court in the usual manner and may also state his/her name. However, the team's college affiliation shall not be indicated to the judges at any time.
- c) Further, all team members shall refrain from identifying a team's college at any time and in any manner, including, but not limited to, wearing any identifying items (such as college clothing, ties, badges, patches, or pins) or carrying/showing material (such as books with a college logo or college seal, among others), as it shall lead to disqualification.

VII. GENERAL ETIQUETTES:

- a) The participants are expected to behave in a dignified manner and not cause any unnecessary inconvenience to the organisers. Deference to the Judges of the Moot Court Competition is expected to be maintained in the Courtroom.
- b) The organisers reserve the right to take appropriate action for any unethical, unprofessional, or immoral conduct.

VIII. DISCLAIMER:

The facts/names in the Moot Court proposition is not intended to, and does not attempt to resemble any incident or any person, living or dead. All material in the proposition is fictitious and any resemblance to any incident or person, if any, is not intended, but merely coincidental.

IX. INTERPRETATION OF THE RULES:

- a) The organiser's decision as regards the interpretation of rules or any other matter related to the competition shall be final.
- b) If there is any situation which is not contemplated in the rules, the organiser's decision on the same shall be final.
- c) The organisers reserve the right to vary, alter, modify, or repeal any of the above rules if so required and as they may deem appropriate at any time before and/or during the competition.
- d) Any dispute arising in the moot courtrooms during the rounds would be at the discretion of the presiding officer of the respective courtroom.
- e) In any conflict, the decision of the **Principal, Army Institute of Law, Mohali**, shall be final.

16th CHECKMATE 2026

MOOT PROPOSITION

1. The Republic of Nilgiri is a sovereign democratic nation. The State of Eastros is one of its constituent States, within which lies the technologically advanced metropolitan city of Tambluru which is recognised as a prominent hub for innovation, information technology, and cyber infrastructure.
2. Noor Ranaut is a resident of Tambluru. Her father has a textile business in the State by the name of Ranaut Textiles Ltd. Noor developed a keen interest in robotics and artificial intelligence at an early age of her life. Noor was an ambitious and competitive person since childhood with a ‘win at all costs’ mindset. Always nurturing a dream of starting her own robotics company, Noor secured admission to a prestigious Canadian university for pursuing a degree in Mechatronics and Robotics Engineering through Scholarship in September 2017.
3. Noor was close friends with Mayank Mehra with whom she shared academic interests in robotics and AI since school days. Mayank’s father, Dr. Jagdish Mehra, passed away in a road accident, while Mayank’s mother Alisha Mehra was the head of the Research and Development Division of Cyber Core and Robotics Technologies Pvt. Ltd. (CCRT), a leading multinational technology company with its headquarters in Tambluru. Alisha was widely recognised for her promotion of the ethical and responsible use of artificial intelligence while being vocal about the potential risks associated with AI systems possessing advanced self-learning capabilities.
4. During Noor’s university years in Canada, because of her keen interest in robotics, she got an opportunity, along with two of her classmates, to assist her professor in developing a prototype of a humanoid robot capable of adaptive learning. Owing to her ambitious nature, she put in considerable effort, earning praise and recognition from her professors. The robotics prototype was acclaimed as a breakthrough innovation, and she ultimately graduated with distinction in engineering. Along with her studies, Noor also became actively involved in environmental campaigns. Through her social media account on “Immigram”, Noor would frequently discuss the inability of countries across the globe in tackling environmental issues. Her posts attracted a substantial online worldwide following.
5. After completing her studies, Noor wanted to start her own robotics company in Tambluru, so she returned back to Nilgiri. She married Mayank Mehra on 14th February 2023, who had become a Software Engineer in Tambluru. After their marriage, Noor applied for the post of manager in CCRT. Following a rigorous selection process, she got the job and joined on 4th September 2023. She quickly established herself as a competent professional.

6. After settling in her job, Noor thought of working on her long-standing dream of creating a Service Robot and also doing some substantial work for the conservation of the environment. Noor met Sameer Vyas who was heading the accounts division and overseeing CSR activities of the company for which he was reporting to Alisha Mehra. Sameer possessed substantial knowledge regarding digital marketing and cryptocurrency transactions and wanted to start his own digital marketing company one day. Sameer was a member of “Tambluru Green Society”, an NGO run by the citizens of Tambluru for the conservation of the environment. Sharing a common interest in environmental conservation, Noor and Sameer became friends and started various online environmental initiatives to raise donations for environmental restoration projects.
7. After coming back from the office, Noor would spend hours in her study every day to develop algorithms for a humanoid domestic assistance robot and created a robot named “Zafar” in October 2024. Zafar gave an outward appearance of a young adult male of around 25 years and was about 5 feet 8 inches tall. Zafar’s functional capabilities included monitoring and performing household activities. She created algorithms which could help Zafar to record and learn through conversations taking place in his surroundings, observe things and act accordingly. Zafar was equipped with sophisticated adaptive learning capabilities, advanced behavioural analytics software, and integrated sensory systems. Zafar could work independently without requiring repeated instructions but would not behave properly once his battery level dropped to 20%. Noor intended to enhance Zafar’s functionality so that he could continue operating even at battery levels as low as 10-15%. However, this aspect still needed upgrading.
8. Mayank frequently took Zafar on evening walks to observe his behaviour in public places. One evening Zafar saw a person hitting a stray dog with a stick. Zafar went near the person and took the stick from his hand. Mayank thought that Zafar had started to interpret and act according to his surroundings. After a few days, another event happened where during grocery shopping, Zafar unexpectedly pushed a woman who had slapped her small child. After returning back, he told Noor of such an unanticipated display of aggression by Zafar. Noor, after analysing, realised that Zafar’s self-learning capabilities were influencing his behaviour beyond his programmed commands and that his algorithms required immediate review and updating. However, Noor was unable to undertake the necessary modifications because even after office hours, she was busy preparing a proposal to be presented before various technology companies for securing funding to manufacture service robots, with the ultimate objective of establishing her own venture.

9. Noor posted Zafar's everyday activities through videos and photographs on Immigram and often showcased Zafar before friends and local residents. Zafar attracted considerable attention and was featured in a regional technology magazine in April 2025. Noor was thereafter invited to demonstrate Zafar at a state-level innovation exhibition scheduled on 12th July, 2025. After the exhibition, at a press conference Alisha Mehra expressed concerns regarding the potential danger and privacy violations that could arise from the unregulated use of AI-powered service robots. Alisha further warned that robots equipped with advanced self-learning capabilities could gradually adapt and replicate dangerous behavioural patterns based on their observations and interactions; therefore, they require constant up gradation. Earlier also Alisha had expressed these apprehensions to Noor. Noor, however, had not received these concerns positively and thought that Alisha's views were old-fashioned and conservative; that is why she opposed adaptive machine learning robots.
10. While working in CCRT, Noor would often undermine Alisha's experience by disregarding inputs given by her in any project or official meeting. It was observed by their colleagues that there was a difference of opinion between the two regarding the use of AI. Owing to her exceptional technical competence, Noor developed a smart environmental device because of which CCRT got a huge international investment. Noor established a distinguished position within the company through her contributions and was conferred the "Innovator of the Year" award by the CCRT in December 2025. Alisha was deeply hurt and dissatisfied as she had anticipated this award for herself. However, Sameer was extremely happy upon her achievement and planned a lunch party to celebrate Noor's success. Mayank was also invited to the party but refused to go, as he felt odd about Sameer celebrating Noor's success and questioned Noor regarding the same. However, Noor said that he was overthinking and Sameer was just a friend who wanted to celebrate her success. Noor attended the party without Mayank.
11. On 23rd April, 2026 Noor presented a proposal before the board of directors for the manufacturing of 'Service Robots' by CCRT. However, Alisha, along with two other members of the Board, expressed concerns regarding the potential risks associated with the self-learning capabilities of robots. She also referred to an incident involving their domestic service robot, Zafar, which was developed by Noor, who had pushed a woman merely because she had slapped her small child. Consequently, the board rejected the idea, citing that the whole concept was at a nascent stage for introducing humanoid robots in the market without any proper safeguards available. Noor felt very frustrated, and she openly said that Alisha is undermining her potential. This led to a heated argument between the two in office and also sparked professional rivalry.

12. Over time, the professional rivalry between Noor and Alisha began to affect the domestic environment within the Mehra household, leading to increased tension and frequent disagreements between them. Alisha would often question Noor's decisions regarding household management and office work, leaving Noor frustrated and disrespectful towards Alisha. Noor would discuss these issues with Sameer. Together they would plan for a better future by commercialising Zafar and generating funds with the eventual aim of starting their own robotics and digital marketing company.
13. On 20th May, 2026, Sameer told Noor that Tambluru Green Society has initiated the 'Clean the lake project' involving cleaning of a contaminated lake on the outskirts of the city for which they need to raise a substantial amount of 1.5 crores. A large amount of the donations were received with the help of online campaigns conducted by them, through cryptocurrency wallets and foreign digital payment gateways managed by Sameer. Noor also suggested to Sameer that an easy way to generate more funds was to transfer money from CCRT's account, as this would fulfil the dual purpose of CCRT's CSR initiative for that year and would also raise the funds for the project in less time.
14. On 23rd May, 2026, as it was Noor's birthday, Mayank went out for dinner with her. At home when Alisha came out of her study for her dinner, she saw Zafar with low battery levels. As a result, Zafar had not prepared dinner for her, leaving Alisha rather upset. When Mayank and Noor returned home, Alisha said that "Noor was an irresponsible, self-centred and self-obsessed woman." She also said that "I don't like Zafar, as it is a useless machine which was not designed properly and may create trouble someday." A heated verbal argument followed, during which Noor became visibly agitated and repeatedly uttered, "I want to get rid of this lady," in the presence of Mayank and Zafar. Mayank intervened and took Noor to her room in an effort to calm the situation. After this incident, both Noor and Alisha maintained distance from each other.
15. On 10th July, 2026, while conducting a routine review of the Company's Corporate Social Responsibility (CSR) accounts, Alisha discovered discrepancies in financial transactions. Upon further examination, she found that on 3rd July, 2026, a substantial amount of Rs 60 lakhs earmarked for environmental restoration projects had been transferred to digital wallets controlled by Sameer through cryptocurrency exchanges without any documentation regarding their utilisation for environmental purposes. Out of suspicion, Alisha also wanted to search Noor's personal laptop, which was lying in Noor's cabin. As the laptop was secured with a security PIN, Alisha asked the IT Cell of CCRT to unlock it. Thereafter, she found several photographs of Noor with Sameer, including selfies taken at shopping malls, images of them hugging, holding hands, and dining together at various restaurants.

16. Alisha immediately called Sameer and told him that she has discovered certain irregularities relating to the use of CSR funds. Alisha told him to produce satisfactory documentary proof within forty-eight hours, failing which she would report the matter to the Company's Board of Directors. Alisha also said that there is enough evidence available which will destroy Sameer's and Noor's professional careers and their so-called environmental campaigns. Troubled Sameer, immediately left the office at around 10:40 AM to meet Noor at her home, who was absent from the office on that day. Alisha also called Noor and informed her that she has enough evidence to destroy her career and life.
17. Sameer reached the Mehra house at around 11:15 AM. He narrated the entire incident to Noor. Noor also told Sameer regarding the call she received from Alisha. Noor remarked that "Alisha has grown increasingly self-centred and overly critical and is constantly trying to find faults in their work." Sameer says that "Alisha has become persistently negative and does not like them working and growing together." To this, Noor says that "if Alisha informs the board, everything we have built will collapse. We need a permanent solution before Monday." Sameer nods and says, "I wish someone removes this parasite from our lives, otherwise Alisha would eventually jeopardise our future plans." To this, Noor replies, "I also simply want her dead and out of the way once and for all."
18. Zafar, who was working in the hallway adjacent to Noor's room, recorded, processed and analysed the conversation. Zafar was jabbering "I want to get rid", "organising cabinets", "permanent solution", "cooking dinner", "something must be done", "sorting files", "removing the parasite". Noor comes out of her room in search of some documents and heard Zafar blabbering the words "cooking, organising cabinets, permanent solution, fix" and realised that Zafar is processing and interpreting the surrounding conversations as actionable objectives. She proudly says to him "you are doing good," and returns back to her room.
19. At approximately 1:00 PM Alisha came home during lunch hours. She called Noor to the living area, where Sameer also followed her. Alisha confronted Noor and Sameer regarding misappropriating the company's funds under the guise of conducting environmental campaigns. She showed them their personal pictures that she had found on Noor's laptop. Alisha threatened Noor and said that she will tell Mayank about her involvement with Sameer and that Noor is meeting Sameer even after office hours. When Alisha demanded an explanation regarding these revelations, Noor became agitated and stated that whatever she had done was for the sake of securing a better future.

20. A heated argument takes place among all three, and Alisha says that “Noor is neither loyal to her husband nor to the company, which shows her real character. I will make sure that Mayank divorces you.” Alisha threatened both of them that she will report the matter to the company regarding the diversion of funds. Sameer replies to Alisha that “we can’t help it, as you are already convinced that we are criminals.” Noor also became extremely furious and says that “you are like a parasite which is ruining our life; we want you out of our sight forever.” A heated verbal exchange followed and in the rage of anger Alisha slaps Noor, after which Noor angrily grabbed Alisha’s neck, saying that “I wish I could get this matter over forever.” Sameer intervened and says “I will sort this permanently; don’t worry we are doing everything for a good cause,” and takes Noor to her room on the first floor of the house. While going upstairs, he asked Zafar to bring a glass of cold water for Noor.
21. At around 1:30 PM, Alisha went to the kitchen, where she heard Zafar blabbering the words, “Sort the problem; everything will be fine,” and shouted at him saying “now they planning to get rid of me.” Alisha started yelling loudly that “she will expose Noor and Sameer” and went towards the outer veranda. Zafar followed her, picked up the garden trowel (khurpa) lying in the lawn and hit Alisha on her head. After this, he went inside the house.
22. At approximately 1:40 PM Alisha’s neighbour, Rajvir Singh, came to return a parcel wrongly delivered to his house. Rajvir saw Alisha lying in a pool of blood in the veranda of the house and also saw Noor, Sameer and Zafar standing there. Sameer was attempting to make a call while Noor was crying. After seeing Rajvir, Sameer asked him to call the ambulance and started consoling Noor. Rajvir Singh immediately called the ambulance. Sameer, Noor and Rajvir took Alisha to the City Hospital. On their way to the hospital, Rajvir Singh, in the presence of the paramedical staff, asked Noor as to what had happened and who could have attacked Alisha. But Noor kept on crying while Sameer was still consoling her. At that moment, Rajvir heard Alisha uttering the names “Noor and Sameer” in a semi-conscious state. Despite immediate medical assistance, Alisha was declared dead upon her arrival at the hospital.
23. The hospital authorities informed the local police station about the incident, and Noor, along with Sameer, was arrested upon the statements made by Rajvir Singh, the doctor, and the paramedical staff present in the ambulance. Zafar was seized from Mehra House by the police. The police also recovered various audio files containing conversations that had happened in the presence of Zafar and the arguments that occurred between the accused and Alisha. The post-mortem examination concluded that the cause of death was a head injury caused by two major blows to the head.

ISSUES

- Noor and Sameer are charged with criminal conspiracy and murder.
- Whether the words uttered by Alisha constitute a valid dying declaration?
- Whether Noor and Sameer are criminally liable for misappropriating CCRT's funds?

NOTE

- *All the facts, characters, and events in this proposition are entirely fictional and created solely for academic and training purposes. Any resemblance to actual persons, entities, or real-world events is purely coincidental.*
- *The laws of the **Republic of Nilgiri** are pari materia with the laws of the Republic of India.*

16th CHECKMATE 2026

REGISTRATION FORM

NOTE: PLEASE USE BLOCK LETTERS ONLY TO FILL IN DETAILS. A SOFT COPY OF THE FORM HAS TO BE SUBMITTED.

1. Name & Address of Participating College/University:

2. Contact Number of College:

3. Name of Head of the Institution (Principal/Director):

4. Name of Faculty Coordinator of Institute's MCS:

• Contact Number:

5. Details of Payment of Registration Fee:

• Transaction ID:

• Bank:

• Date of payment:

16th CHECKMATE 2026

TEAM DETAILS

I. Name of Counsel 1:

Email ID:

Contact Number:

Gender:

Signature:

II. Name of Counsel 2:

Email ID:

Contact Number:

Gender:

Signature:

III. Name of Researcher:

Email ID:

Contact Number:

Gender:

Signature:

**Signature and Seal of the Head of the Institution
(Principal/Director)**

ORGANISING COMMITTEE

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